

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
AHMEDABAD BENCH

**O.A. NO. 380/92**

~~TXN NO.~~

**DATE OF DECISION 06/5/94**

1 Shri H.V. Abhang Rao \_\_\_\_\_ Petitioners  
2. Shri K. Ramesham

Mr. K. K. Shah \_\_\_\_\_ Advocate for the Petitioner (s)

Versus

Union of India & Ors. \_\_\_\_\_ Respondent

Mr. N. S. Shevde \_\_\_\_\_ Advocate for the Respondent (s)

**CORAM**

The Hon'ble Mr. N. B. Patel : Vice Chairman

The Hon'ble Mr. K. Ramamoorthy : Member (A)

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

1/10

1. Shri H.V.Ahang Rao  
2. Shri K.Ramesham

: Applicants

C/o. Mr.K.K.Shah  
Advocate,  
3, Achalayatam Soceity, Divn.II,  
Navrangpura,  
Ahmedabad-380 0013.  
(Advocate : Mr.K.K.Shah)  
Versus

1. Union of India  
Through:  
The Secretary,  
Rail Bhavan, New Delhi.

2. The General Manager,  
Western Railway,  
Represented by the Chief  
Engineer,  
Headquarter Office,  
Churchgate, Bombay-400 020.

: Respondents

(Advocate: Mr.N.S.Shevde)

ORAL ORDER

IN

O.A.380/92

Date:06/5/94

Per: Hon'ble Mr.N.B.Patel : Vice Chairman

Sent for at the request of Mr.Shah and taken up on Board today. It appears that by the order dated 23.10.92, M.A.369/92 for deletion of the name of the applicant No.3 Shri P.B.Baria as well as M.A.368/92 for deletion of the name of the applicant No.4 Shri K.G.Parmar were disposed of and the names of both were ordered to be deleted from the cause title of the O.A. However, through oversight, the name of the applicant No.4 is not deleted from the cause title of the O.A. and may now be deleted. Mr.K.K.Shah, under instructions from the Applicant No.2 Shri Ramesham, seeks permission to withdraw the application as regards the said applicant. Permission granted.

: 3 :

O.A. stands disposed of as withdrawn as regards the applicant No.2 Shri Ramesham, without any order as to costs.

2. We are now informed by Mr. Shevde that the first applicant Shri H.V. Abhang Rao had died in November, 1992. Mr. Shah states that this is correct. Nobody has come forward to get himself substituted in the place of the applicant No.1 as his legal representative and for permission to continue the O.A. More than three months period having elapsed since the death of the applicant No.1, the O.A. stands abated as regards the only remaining applicant i.e. Applicant No.1.

3. Thus, the entire O.A. stands disposed of without any order as to costs.

  
(K. Ramamoorthy)  
Member (A)

  
(N.B. Patel)  
Vice Chairman

a.a.b.